

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:2401

ANSWERED ON:28.03.2012

CANCELLATION OF G SPECTRUM LICENCES

Das Gupta Shri Gurudas;Lingam Shri P.;Muttamwar Shri Vilas Baburao;Naik Dr. Sanjeev Ganesh;Patil Shri Sanjay Dina

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether the Government proposes to file a review petition/sought any clarifications on the Supreme Court's verdict of cancellation of spectrum licences;
- (b) if so, the details thereof;
- (c) the action taken by the Government in this regard;
- (d) whether mobile tariff is likely to be increased in case the cancelled licences are reallocated at higher prices; and
- (e) if so, the steps proposed to be taken by the Government to protect the consumers interests?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

(SHRI MILIND DEORA)

(a)to(c) The Government has filed a Review Petition before Hon`ble Supreme Court on 02.03.2012, for review of the final judgment and order dated 02.02.2012 passed by Hon`ble Court in the Writ Petition (Civil) Nos. 423 of 2010 and 10 of 2011. The Government has also filed an Interlocutory Application (IA) in the Supreme Court on 1st March, 2012 seeking clarifications from the Hon`ble Court in order to implement its order dated 02.02.2012, placing on record the proposed auction schedule which may take at least 400 days and indicating that there will be a time gap between cessation of licenses as per Supreme Court order and completion of auction.

(d)&(e) Mobile tariffs are determined by the service providers based on several factors such as input including license fee, market conditions, competition and other commercial considerations.